



**THE  
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a separate compilation.

**PART III**

**Laws, Regulations and Rules passed thereunder.**

GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND  
PARLIAMENTARY AFFAIRS  
(*Legislation Section*)

Jammu, the 03rd December, 2018.

The following Act has been assented to by the Governor on 03rd December, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR AADHAAR (TARGETED  
DELIVERY OF FINANCIAL AND OTHER SUBSIDIES,  
BENEFITS AND SERVICES) ACT, 2018**

(Governor Act No. XXXIV of 2018)

[03rd December, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of  
India.

An Act to provide for, as a good governance, the efficient, transparent, and targeted delivery of subsidies, benefits, services, the expenditure of which is incurred from the Consolidated Fund, to individuals residing in the State of Jammu and Kashmir, through assigning of unique identity numbers to such individuals and for other matters connected therewith or incidental thereto.

In exercise of the powers vested under proclamation No. P-1/18 of 2018 dated 20th June, 2018, the Governor is pleased to enact as follows :—

## CHAPTER I

### Preliminary

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2018.

(2) It shall come into force on such date as the Government may, by notification in the Government Gazette, appoint ; and different dates may, be appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the commencement of that provision.

2. *Definitions.*—In this Act, unless the context otherwise requires,—

- (a) “Aadhaar number” means an identification number issued to an individual under sub-section (3) of section 3 ;
- (b) “Aadhaar number holder” means an individual who has been issued an Aadhaar number under this Act ;
- (c) “Authentication” means the process by which the Aadhaar number along with demographic information or biometric information of an individual is submitted to the Central Identities Data Repository, for its verification and such Repository verifies the correctness or the lack thereof, on the basis of information available with it ;

